

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 606 OF 2018 IN**  
**DFR NO. 1259 OF 2018**

**Dated: 6<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S.Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Deepak Khurana for R-2  
Mr. M.G. Ramachandran for R-3

**ORDER**

The learned counsel, Mr. Deepak Khurana, appeared on behalf of Respondent No.2 and the learned counsel, Mr. M.G. Ramachandran appeared on behalf of Respondent No.3. None represented for Respondent No.4.

Learned counsel appearing for the Appellant prays for one week's time to serve notice to Respondent Nos.1 & 5.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

List the matter on **13.08.2018** to enable him to take necessary steps and also undertake affidavit of service, as requested by the learned counsel appearing for the Appellant.

**(S. D. Dubey)**  
**Technical Member**

*bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**